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Title: Need to take steps to set up High Court for Telangana.

DR. BOORA NARSAIAH GOUD (BHONGIR): Mr. Deputy-Speaker, Sir, thank you for giving me this opportunity. There is a saying in English, 'Justice delayed is justice denied'. So, I am seeking from the Law and Justice Minister. This is regarding the State of Telangana. It is more than nine months and 15 days since the appointed day of 2nd June, 2014. After that the High Court which is at Hyderabad, which was built during Nizam period, almost 70 years back, was functioning as a combined Court. As per the Andhra Pradesh (Reorganisation) Bill, this is supposed to be divided. ...(*Interruptions*)

HON. DEPUTY-SPEAKER: The Minister has already replied.

DR. BOORA NARSAIAH GOUD : Yes, Sir, the hon. Minister has replied to it. I am just coming to the point only.

Before bifurcation, they have announced Judicial Officers Examination. Already 70 to 80 per cent of the judicial officers are from Andhra Pradesh region in Telangana State. My specific request to the Minister of Law and Justice is to prevail upon the judiciary to keep it in abeyance so that this can be taken up after the bifurcation. Thank you.